IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

C.P. No. 1156/2016

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Sea Linkers Pvt. Ltd.Petitioner v.

Punj Llloyds Ltd.Respondent

SECTION: UNDER SECTION 433(e), 434 & 439 of Companies Act

Order delivered on 11.07.2017

Coram:

CHIEF JUSTICE M.M. KUMAR Hon'ble President

Deepa Krishan Hon'ble Member (T)

For the Respondent(s) :

Shri Vaijayant Paliwal, Advocate

ORDER

Learned counsel for the respondent has stated that winding up petitions against the respondent company namely Punj Lloyds Limtied are already pending before the Hon'ble Delhi High Court which are C.P. No. 359/2014 & 616/2014 and the same are listed for hearing on 10.08.2017. According to the notification dated 29.06.2017 all petitions where notice has not been served during the pendency before the Hon'ble High Court, are also now required to be heard by the Hon'ble High Court if against the same company winding up petition under Section 433 (e)

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of the Companies Act, 1956 are pending. Accordingly, we direct the office to send back paper book along with all the applications to the Hon'ble High Court as early as possible so that the petition may be heard along with the above mentioned company petitions pending in the Hon'ble High Court.

(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

(DEÉPA KRISHAN) (MEMBER TECHNICAL)

11.07.2017 Vineet